

[Shri Datar.]

Police Service (Pay) Rules, 1954.

- (5) Notification No. S.R.O. 855, dated the 23rd March, 1957, making certain amendments to the All India Services (Provident Fund) Rules, 1955.
- (6) Notification No. S.R.O. 856, dated the 23rd March, 1957, making certain amendment to the All India Services (Conduct) Rules, 1954.
- (7) Notification No. S.R.O. 1152, dated the 13th April, 1957, making certain amendment to Schedule III-C to the Indian Police (Pay) Rules, 1954.
- (8) Notification No. S.R.O. 1370, dated the 4th May, 1957, making certain amendment to the Indian Administrative Service (Recruitment) Rules, 1954.
- (9) Notification No. S.R.O. 1371, dated 4th May, 1957, making certain amendment to the Indian Police Service (Recruitment) Rules, 1954.
- (10) Notification No. S.R.O. 1372, dated the 4th May, 1957, making certain amendments to the All India Services (Conduct) Rules, 1954.

(Placed in Library See No. S-46/57).

AMENDMENTS TO CENTRAL EXCISES RULES 1954.

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944:—

- (1) Notification No. S.R.O. 1040-A, dated the 6th April, 1957.
 - (2) Notification No. S.R.O. 1040-B, dated the 8th April, 1957.
- (Placed in Library. See No. S-47/57).

MESSAGE FROM THE PRESIDENT

Mr. Speaker: I have received the following message from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 13th May, 1957."

STATEMENT RE. FINANCE (NO. 2) BILL

The Minister of Finance (Shri T. T. Krishnamachari): In the Finance (No. 2) Bill, 1957, introduced by me on the 15th May, 1957, certain increases were proposed on the Customs duty on newsprint and Customs and Excise duties on Kerosene. According to the declaration made under the provisions of the Provisional Collection of Taxes Act, 1931, these duties came into force with immediate effect.

In the case of the Customs duty on newsprint as contained in the Finance Bill which has the effect of raising the duty this was an error. In the final compilation of the Customs duties and their incorporation in the Finance Bill, the error seems to have arisen from the fact of my having stated expressly that Customs duty on newsprint should not be raised but the emphasis seems to have been lost. I have rectified this error by a notification issued under Section 23 of the Sea Customs Act on the 18th May, 1957.

In the case of the Excise duty on Kerosene, as the House will be aware, the duty was raised from 18.75 nP per Imperial Gallon to 20 nP per Imperial Gallon. The effect of this fractional increase should not have gone towards increase in the retail selling price of kerosene as this additional duty adds about one-fifth of a nP or thereabouts to a bottle of kerosene oil. However, the prices seem to have been raised and what